

blishment of silos at Madras, Haldia and Sheva in Bombay are still under the consideration of the Government. Some private parties interested in the manufacture or construction of silos and certain other agencies have also approached the Government for setting up or construction of inland silos for providing better storage facilities in various parts of the country. The feasibility of these proposals will have to be considered in consultation with the State Governments and the other agencies who will be largely concerned with the construction of small sized silos and storage bins. The Government of India have already constructed modern storage accommodation both for bulk and bagged storage to stock foodgrains to the extent of about 2 million tonnes under damp-proof and rodent proof conditions.

ACREAGE OF CULTIVATED AND CULTIVABLE LAND

941. SHRI N. R. MUNISWAMY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total acreage of cultivated and cultivable land in India at present; Statewise;

(b) whether the Central Government offers any subsidy to the State Governments to develop land in each State; and

(c) whether the scheme of land reclamation is being carried out by each State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Total area of cultivated lands and cultivable lands, state-wise is as follows:—

S. No.	Name of State/Union Territory	Total cultivated area	Total cultivable area
		(area in thousand hectares)	
1	Andhra Pradesh	13,640	16,127
2	Assam	2,428	2,963
3	Bihar	9,796	11,328
4	Gujarat	10,038	11,030
5	Jammu & Kashmir	779	1,073
6	Kerala	2,073	2,435
7	Madhya Pradesh	17,430	21,098
8	Madras	6,974	8,551
9	Maharashtra	19,292	21,446
10	Mysore	11,221	12,750
11	Nagaland	47	47
12	Orissa	6,713	8,610
13	Punjab (erstwhile)	8,101	8,487
14	Rajasthan	15,989	25,029
15	Uttar Pradesh	18,118	21,081
16	West Bengal	5,443	6,451
17	Andaman & Nicobar Islands	11	20
18	Delhi	93	105
19	Goa, Daman & Diu	n.a.	n.a.
20	Himachal Pradesh (erstwhile)	291	375
21	Laccadive & Amindivi Islands	3	3
22	Manipur	167	190
23	N.E.F.A.	n.a.	n.a.
24	Pondicherry	31	36
25	Tripura	237	334
Total All India		1,48,915	1,79,569

(b) Yes, Sir. Central Government offers subsidy to the State Governments for reclamation and development of Government wastelands which are utilised for the resettlement of landless agricultural workers. According to the pattern of assistance, Central and State Governments share the cost of land reclamation on 50:50 basis subject to a maximum of Rs. 300/- per acre.

(c) Land reclamation is being carried out in all the States, except Haryana and Punjab. The targets fixed for Fourth Plan for land reclamation are about 1.0 million hectares for the entire country.

HELP FROM SURPLUS STATES TO DEFICIT STATES

942. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Government is contemplating to advise the surplus States to help deficit States which are adversely affected by drought:

(b) if so, whether the Central Government has sounded the surplus States in the matter: and if so, what is their reaction in the matter?

(c) whether the Government of Bihar recently sought the permission of the Central Government to buy rice from surplus States to meet the requirements of the famine areas: and

(d) if so, whether such permission is required under the circumstances prevailing in Bihar at present?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) All the State Governments have been requested to maximise procurement and to offer to Central Pool whatever foodgrains are considered surplus to their own requirements. The foodgrains that become

available to the Central Pool are distributed to the deficit States as equitably as possible. This has been considered the best method of getting help for the deficit States from the surplus States.

(c) Yes, Sir.

(d) Yes, Sir.

ELECTION LAW FOR LEGISLATORS CROSSING THE FLOOR

943. SHRI SITARAM JAIPURIA: Will the Minister of LAW be pleased to State:

(a) whether there is any proposal under Governments consideration to amend the election law to check the tendency of crossing the floor by the legislators in the country: and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): (a) No, Sir.

(b) Does not arise.

INTER-STATE ROADWAYS BUSES

944. SARDAR RAM SINGH: Will the Minister of TRANSPORT AND SHIPPING be pleased to State:

(a) whether it is a fact that tickets for inter-state roadways' buses starting from Delhi, are being sold in black market: and

(b) if, so the action taken by Government in this regard?

THE MINISTER OF TRANSPORT AND SHIPPING PROF. V. K. R. V. RAO): (a) Complaints have been received by the Transport Department, Delhi, about alleged blackmarketing in the sale of tickets at the U.P. Roadways counters at the Inter-State Bus Terminus in Delhi.

(b) The matter has been reported to the Government of U.P. by the Delhi Administration for necessary action.